

decrease. Wherever we find there is need for either reminding the States or for any other measures to be taken in that direction, we will do so.

सेठ गोविन्द दास : क्या यह बात सही है कि इस कानून के बनने के बाद भी जहाँ तक शुद्ध धी का सम्बन्ध है, वहाँ तक उस धी बराबर वनस्पति का उसी प्रकार मिलाना चल रहा है, जैसे पहले चलता था और क्या गवर्नमेंट को यह मालूम है कि यह मिलावट तब तक बन्द नहीं हो सकती, जब तक कि या तो वनस्पति में कोई रंग न दिया जाये या वनस्पति का जमाना बन्द न किया जाये ?

श्री अ० व० पांडे : या धी खाना बन्द कर दिया जाये ।

श्री करमरकर : या जनता में प्रामाणिकता ज्यादा बढ़ जाये, तब भी यह हो सकता है कि एडल्टेशन न हो । क्लरिंग के बारे में मैं ने एक बार स्पष्ट किया है कि वह मामला इंडियन कौंसिल आफ साइंटिफिक रिसर्च के सामने है और वह कोशिश कर रही है कि इस बारे में कोई रंग कामयाब हो जाये ।

सेठ गोविन्द दास : क्या यह बात सही नहीं है कि माननीय मंत्री जी ने अभी दो या तीन दिन पहले कहा था कि जहाँ तक रंग देने का सवाल है, वह प्रयत्न पन्द्रह साल से चल रहा है

पंडित ठाकुर दास भार्गव : पच्चीस साल से ।

सेठ गोविन्द दास : . और पन्द्रह साल के बाद भी अगर कोई रंग नहीं मिलता है, तो क्या सरकार इस बात पर विचार कर रही है कि वनस्पति का जमाना बन्द कर दिया जाये ?

श्री करमरकर : अगर यह सवाल मिनिस्टर-इन-चार्ज, इंडियन कौंसिल आफ साइंटिफिक रिसर्च से पूछा जाये, तो शायद ठीक होगा । मैं भी उन से बर्बाफ्त करूँगा ।

### Tungabhadra Project

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\*646. { Shri N. R. Muniswamy:  
Shri Rami Reddy:  
Shri Viswanatha Reddy:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Government of Mysore did not concede the claims of Andhra Pradesh for water from Tungabhadra Project to irrigate 70,000 acres in Alampur and Gadwal taluqs in Andhra Pradesh; and

(b) if so, whether the dispute was referred to Union Government for settlement?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Yes, Sir The Government of Mysore have not so far conceded the claim of Andhra Pradesh Government in this regard. The question is to be discussed between the two State Governments at an inter-State Conference proposed to be held in November, 1959

(b) No, Sir

Shri N. R. Muniswamy: May I know whether Alampur and Gadwal taluqs were the beneficiaries under the original agreement entered into between Hyderabad, the undivided State of Madras and Mysore and if so, what are the special reasons assigned by the Mysore Government for not conceding this claim?

Shri Hathi: There seems to be difference of opinion between the two States about the scope of this canal. One Government claims that it contemplated that the particular area should be irrigated and the other State Government denies that. The matter is being considered by the State Governments and in the inter-State conference to be held in November, 1959, they will consider it. Then we will know the details.

Shri Rami Reddy: May I know whether a few months prior to the

re-organisation of States, the Chief Engineer of Hyderabad in charge of the Tungabhadra Project wrote to the Chief Engineer, Andhra that a decision in this matter had been taken and that water beyond 141 miles will be supplied to this area?

**Shri Hathi:** I have no information whether the Chief Engineer of Hyderabad wrote to the Chief Engineer of Andhra

**Shri Basappa:** May I know whether there is anything in the original agreement on Tungabhadra Project to show that these two taluqs should get the waters?

**Shri Hathi:** I think the allocation of the water is there, but I am not quite sure whether the taluqs by name are mentioned

**Shri Shankaraiya:** May I know whether Alampur and Gadwal taluqs are at the farther end of the trail end of this canal and if water is supplied to this area, the lands that are prior to these two taluqs will be put out of cultivation and they will be of no use?

**Shri Hathi:** That is a matter of detail. The present position is that it is to go up to 127 miles of the left bank main canal and 14 miles of Gadwal branch. Whether anything farther than that was contemplated or not is itself a dispute between the two States.

**Shri T. B. Vittal Rao:** Last time I inquired of the Minister whether any reference was made to the Madras Government because they were parties to the agreement originally. If so, have they heard from the Madras Government?

**Shri Hathi:** We have not heard anything from them.

**Shri Mohammed Imam:** Is it not a fact that after a series of meetings between the representatives of the then Government of Madras, Mysore and Hyderabad the share of each Government was fixed, and it is on this basis that the share of water for the Hyderabad area to be cultivated was

determined in which the areas of Gadwal and Alampur were not included? Is it also not a fact that this belated claim, if conceded, will work to the prejudice of the area that was included in the original proposal?

**Shri Hathi:** I might submit that this question has been taken up at the inter-State conference of both the States. They met in June, 1950. They have decided that they will meet again in the end of 1950 as each one shall have to see the records. They will then decide the matter. So, I submit it would be better if we wait till the meeting is over.

**Shri Ram Reddy:** May I know whether it is a fact that the carrying capacity of this channel is 100,000 cft. of water and under the sanctioned project only 82,000 cft. would be sufficient and that the surplus water of 18,000 cft. was intended to irrigate these two taluqs?

**Shri Hathi:** I think that is the position. But the Mysore Government did not agree to that.

**Shri Nagi Reddy:** May I know

**Mr. Speaker:** Next question. We are not progressing with the questions at all. Each question becomes a resolution.

**Sinking of Indian Coaster 'Margaret Rose'**

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\*649. { **Shri Assar:**  
**Shri Raghunath Singh:**  
**Shri Halder:**  
**Shrimati Masda Ahmed:**

Will the Minister of Transport and Communications be pleased to state

(a) whether it is a fact that Indian Coaster 'Margaret Rose' was sunk near Dwarka Port (Bombay State) on the 9th June, 1950,

(b) if so, the reasons thereof and details of the incident,

(c) whether Government have set up an inquiry committee, and